State Vs Vikas FIR No: 132/2020 under Section 392/397/34 IPC

PS: Subzi Mandi

16.06.2020

Present: Sh. Ghanshyam Srivastava-Ld. Addl. PP for State.

Sh. Ranjan-Ld. Counsel for accused/applicant.

Heard. Perused.

Application in hand is hereby disposed of as withdrawn as requested by Ld. Counsel for accused/applicant.

State Vs Tarun @ Tushar Jain FIR No: 95/2018 under Section 376/354C/506/328/384 IPC PS: Bara Hindu Rao 16.06.2020 Present: Sh. Ghanshyam Srivastava-Ld. Addl. PP for State. Sh. M. C. Kashyap-Ld. Counsel for accused/applicant (through V/C). Heard. Perused. Ld. Counsel for accused/applicant submits that trial of this case is pending in the court of Sh. Ankur Jain, Ld. ASJ and hence, the present application be disposed of as withdrawn with liberty to file fresh application before court concerned. Request is allowed. Application in hand is hereby disposed of as withdrawn with liberty to file fresh application before court concerned. (Deepak Dabas) ASJ/Special Judge, NDPS (Central) Tis Hazari Courts Delhi/16.06.2020

State Vs Himanshu @ Gullu

FIR No: 81/2016

under Section 392/397/34 IPC

PS: Gulabi Bagh

16.06.2020

Present: Sh. Ghanshyam Srivastava-Ld. Addl. PP for State.

Sh. Himanshu Saxena-Ld. Counsel for accused/applicant.

Heard. Perused.

Ld. Counsel for accused/applicant submits that trial of this case is pending in the court of Sh. Anuj Aggarwal, Ld. ASJ (Central)/Delhi. It is further submitted that present application be sent to court concerned.

Request is allowed.

The application in hand be put up before court concerned on 19.06.2020 at 12 noon. Date is given as per request of Ld. Counsel for accused/applicant.

State Vs Tahir Khan FIR No: 67/2020 under Section 323/354/354-B/506/509 IPC PS: Wazirabad 16.06.2020 Present: Sh. Ghanshyam Srivastava, Ld. Addl. PP for State. Sh. Mrigank Shankar, Ld. Counsel for accused/applicant (through Video Conferencing). Heard. Perused. Inspite of repeated calls/passovers, neither IO has appeared nor report has been received from IO. IO to appear in person on 18.06.2020 alongwith report. On 18.06.2020, the present matter will be taken up through video conferencing at 12.30 PM as requested by Ld. Counsel for accused/applicant. (Deepak Dabas) ASJ/Special Judge, NDPS (Central) Tis Hazari Courts Delhi/16.06.2020

State Vs Rahul FIR No: 43/2017 under Section 302/392/394/397/411/34 IPC r/w Sec 25/27 Arms Act PS: Prasad Nagar 16.06.2020 Present: Sh. Ghanshyam Srivastava-Ld. Addl. PP for State. Sh. Gaurav-Ld. Counsel for accused/applicant. Heard. Perused. Ld. Counsel for accused/applicant submits that application in hand has been filed on behalf of accused/applicant named above for grant of regular bail. Ld. Counsel submits that accused/applicant is in J/c since 18.02.2017 i.e. for the last more than 03 years. The main complainant/witness has not supported the prosecution case. Accused/applicant has been falsely implicated in this case. Accused/applicant was neither involved in any other case nor he is a previous convict. On the other hand, Ld. Addl. PP for State has strongly opposed the application in hand. Ld. Addl. PP submits that accused/applicant had not only robbed the victim, but had also murdered him. The conduct of accused/applicant in jail is unsatisfactory. I have duly considered the rival submissions. I have perused the record carefully. Perusal of record shows that accused/applicant was apprehended soon after commission of offence in question and blood

stained buttondar knife was recovered from the possession of accused/applicant. Statement of material witnesses is yet to be recorded in court. Tampering with the evidence/witnesses cannot be ruled out at this stage. Allegations against accused/applicant are of very serious nature.

Keeping in view the totality of facts and circumstances, I find no merits in the application filed by accused/applicant for grant of bail. The same is hereby dismissed and disposed of accordingly.

Copy of order be given dasti to counsel for accused/applicant.

State Vs Sunil @ Kesto FIR No: 491/2015 under Section 307/120-B/34 IPC

PS: Subzi Mandi

16.06.2020

Present: Sh. Ghanshyam Srivastava-Ld. Addl. PP for State.

Sh. Deepak Ghai-Ld. Counsel for accused/applicant.

Heard. Perused.

Ld. Counsel submits that application in hand has been filed on behalf of accused/applicant named above i.e. Sunil @ Kesto for grant of interim bail for a period of 02 months. It is further submitted that accused/applicant is in J/c since 30.09.2015. It is further submitted that father of accused is suffering from various old age related ailments. Daughter of accused/applicant aged about 15 months is also having some problem in her heart. It is further submitted that apart from old and infirm mother of accused/applicant, there is nobody else in his family to take care of his father as well as minor daughter.

Inspite of repeated calls/pass overs, IO has not appeared. Perusal of record shows that vide application/request letter dated 09.06.2020, IO had requested for sometime for verification of aforesaid facts. However, today neither IO has appeared nor report has been received from him.

The trial of this case is pending in this court. Judicial file has been perused.

20-2 mg.

As per record, accused/applicant is in J/c since 30.09.2015 i.e. for the last about 05 years.

Keeping in view of the totality of facts and circumstances and more particularly the Pandemic of COVID-19, accused/applicant i.e. Sunil @ Kesto is admitted to interim bail for a period of 45 days on his furnishing personal bond in the sum of Rs. 20,000/- with one surety in the like amount to the satisfaction of this court. Accused/applicant shall surrender before concerned Jail Supdt on expiry of period of interim bail.

Application stands disposed of accordingly.

(Deepak Dabas) ASJ/Special Judge, NDPS (Central) Tis Hazari Courts Delhi/16.06.2020

20-2 mg.

State Vs Javed FIR No: 160/2018 under Section 392/394/397/34 IPC PS: Kamla Market

16.06.2020

Present: Sh. Ghanshyam Srivastava, Ld. Addl. PP for State.
Sh. Piyush Pahuja, Ld. Amicus Curaie for accused /applicant i.e. Javed.

Heard. Perused.

Ld. Counsel for accused/applicant submits that application in hand has been filed on behalf of accused/applicant i.e. Javed for grant of regular bail. Accused/applicant is in JC since 15.06.2018. Co-accused namely Rakesh Kumar is already on Court Bail since 2019. All public witnesses have already been examined. Conclusion of trial is likely to take time. Accused/applicant was not involved in any other case and he is not a previous convict.

On the other hand, Ld. Addl. PP for State has strongly opposed the application in hand.

I have duly considered the rival submissions. I have perused the record as well as judicial file carefully.

As per record, accused/applicant was arrested on 15.06.2018 and he is in JC since then. Co-accused namely Rakesh Kumar is already on court bail. Statement of public witnesses i.e. Rakesh Sahu (PW-1), Subedar Yadav (PW-2), Suman (PW-4) has

Contd.....

State Vs Javed FIR No: 160/2018 under Section 392/394/397/34 IPC PS: Kamla Market

already been recorded in Court. Only formal witnesses/Police witnesses are yet to be examined.

Keeping in view the aforesaid facts and circumstances, the application in hand is hereby allowed and disposed of accordingly and accused/applicant is admitted to Court bail on his furnishing personal bond in the sum of Rs. 20,000/- with one surety in the like amount to the satisfaction of this Court.

Application stands disposed of accordingly.

Copy of order be given dasti as requested.

State Vs Shahnawaj FIR No: 35/2016 under Section 302/120-B/34 IPC PS: Civil Lines

16.06.2020

Present: Sh. Ghanshyam Srivastava-Ld. Addl. PP for State.

Sh. Ashutosh Bhardwaj-Ld. Counsel for accused/applicant.

Heard. Perused.

Ld. Counsel for accused/applicant submits that application in hand has been filed on behalf of accused/applicant named above for grant of interim bail for a period of one month. Ld. Counsel submits that mother of accused/applicant is aged about 80 years and is suffering from various old age related ailments. Brother of accused/applicant as well as sister of accused/applicant are differently abled. Accused/applicant is in judicial custody since the last more than 04 years. Accused/applicant was neither involved in any other case nor he is a previous convict.

On the other hand, Ld. Addl. PP for State argued that as per report filed by concerned Jail Supdt, conduct of accused/applicant in jail is not good. One punishment was imposed upon accused/applicant on 03.05.2019 as he was found possessing prohibited article i.e. one kancha @ gola of tobacco. Bail application filed on behalf of accused/applicant was dismissed by Hon'ble High Court of Delhi vide order dated 29.07.2019.

16/6/2020

I have duly considered the rival submissions. I have perused the record carefully.

Perusal of record shows that no document has been filed along with present application regarding age of mother of accused/applicant as well as the ailments from which brother as well as sister of accused/applicant are suffering. Vide order dated 09.06.2020, Ld. ASJ-04 (Central) has observed that the present case is not covered under the guidelines of Hon'ble High Court of Delhi as conduct of accused is not good. Regular bail application filed on behalf of accused/applicant was dismissed by Hon'ble High Court of Delhi vide order dated 29.07.2019 (as stated by IO in his report).

Keeping in view the totality of facts and circumstances, I find no merits in the application filed by accused/applicant for grant of interim bail. The same is hereby dismissed and disposed of accordingly.

Copy of order be given dasti to Ld. Counsel for accused/applicant as requested.

State Vs Birender @ Virender Kumar Yadav

FIR No: 154/2020

under Section 304/34 IPC

PS: Burari

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16.06.2020

Present: Sh. Ghanshyam Srivastava, Ld. Addl. PP for State.

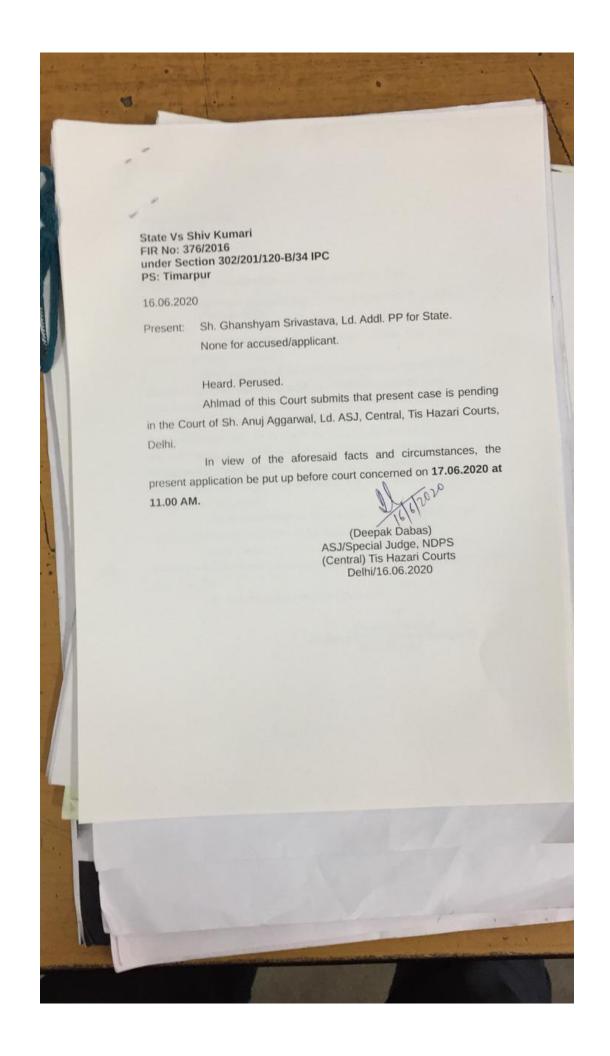
Ld. Counsel for accused/applicant.

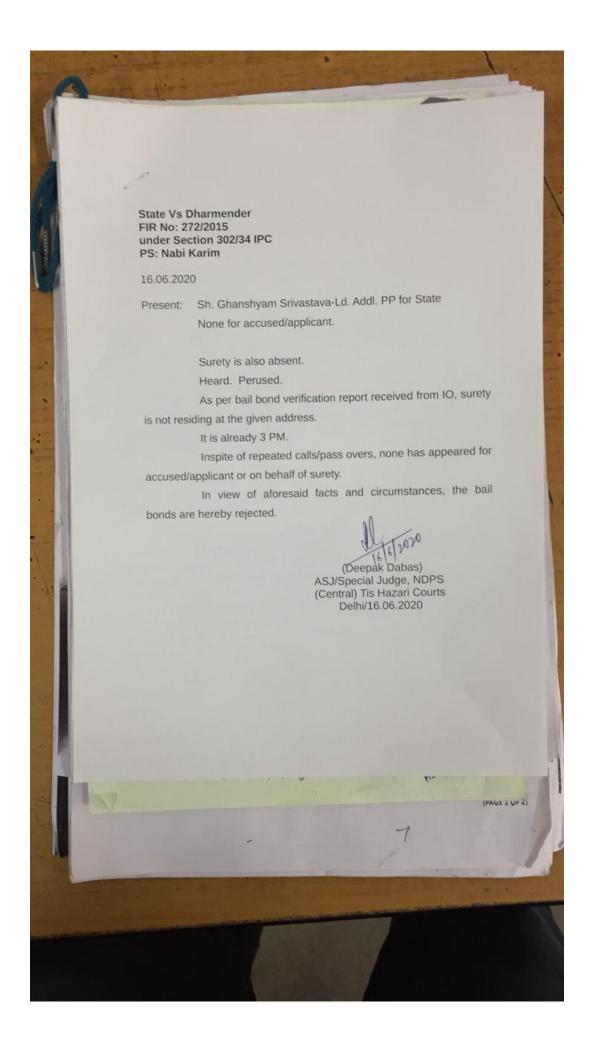
Heard. Perused.

As per report/reply received from IO, the papers/ documents pertaining to treatment of wife of accused/applicant could not be verified as the concerned Doctor was not available. IO seeks some more time to verify the same.

Time is granted.

Now to come up on 20.06.2020 for disposal of present bail application. IO shall appear in person on NDOH alongwith report regarding verification of medical papers/documents of wife of accused/ applicant.





State Vs Vinay FIR No: 213/2017 under Section 392/394/398/34 IPC r/w Section 25/27 Arms Act PS: Karol Bagh 16.06.2020 Sh. Ghanshyam Srivastava, Ld. Addl. PP for State. Present: Sh. Vineet Jain, Ld. Counsel for accused/applicant. Heard. Perused. Inspite of repeated calls/passovers, IO has not appeared and even no report has been received in terms of order dated 12.06.2020. Ld. Counsel for accused/applicant submits that application in hand has been filed on behalf of accused/applicant named above for grant of regular bail. It is further submitted that accused/applicant is in JC since 10.08.2017 i.e. for the last about three years. Examination-inchief of complainant/victim has been partly recorded in Court. Complainant/victim failed to identify accused/applicant in Court. Two co-accused persons namely Arun and Suraj are already on court bail. No previous conviction/involvement has been alleged/proved against accused/applicant. Conclusion of trial is likely to take time. Pandemic of COVID-19 is spreading very fast and there is nobody else in the family of accused/applicant to look after his parents. On the other hand, Ld. Addl. PP for State has strongly opposed the present application on the ground that accused/applicant Contd.....

